

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 279/MP/2024

Subject : Petition to adjudicate on the disputes between the Petitioner and the Respondents in regard to the claims of the Petitioner and to Declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund the Capacity Charges including disincentives for the period from 1.10.2006 to 1.10.2012.

Petitioner : DNH & DD Power Distribution Company Limited

Respondents : RGPPL and 2 others

Date of Hearing : **6.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Sonakshi, Advocate, DDPL
Shri Venkatesh, Advocate, RGPPL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted the present Petition has been filed seeking adjudication of the dispute *qua* the invoices raised by the Respondent, RGPPL, imposing fixed charges for its generating station under a terminated PPA dated 10.5.2011. She further submitted that said PPA was terminated by Respondent, DNHPDCL, on 25.8.2016, and this termination has not been challenged. However, the Respondent, RGPPL, has uploaded invoices to the PRAAPTI portal. She also submitted that the Petitioner is a successor entity of the distribution functions of the erstwhile DNH PDCL and the Electricity Department, Daman & Diu, having taken over such functions w.e.f. 1.4.2022 in terms of the transfer scheme notified on 9.3.2022 under Section 131 of the Electricity Act, 2003.

2. The learned counsel for the Respondent RGPPL prayed for a grant of time to file its reply in the matter.
3. The Commission, after hearing the parties, ordered as under:
 - (a) Admit and Issue notice to the parties
 - (b) The Respondents are permitted to file their replies on or before **6.2.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **6.3.2025**.
4. The Petition will be listed for hearing on **19.3.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

